

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

Subject:- Cancellation of Provisional Enrollment No. JK-717/89 dated 27.01.1989 as an Advocate.

NOTIFICATION

No: 3173 of 2024 RG/LP

Dated: 26.12.2024

It is hereby notified that the Provisional Enrollment as an Advocate on the Roll of Jammu and Kashmir Bar Council bearing Sr. No. JK-717/89 dated 27.01.1989 of Shri Manoj Kumar Goswani S/o Shri P.N.Goswani R/o Kulgam issued by Hon'ble High Court of Jammu & Kashmir and Ladakh vide Notification No.155 dated 21.01.1989 for a period of two years which has already been **expired on 21.01.1991** shall be treated as **cancelled**.

By Order.


(Registrar Administration)
High Court Main Wing, Jammu

No: 58343-52/RG/LP Dated: 26/12/2024

Copy to the: -

1. Registrar Judicial, High Court of J&K and Ladakh at Jammu/Srinagar
2. Principal District & Sessions Judge, Kulgam.
3. Secretary, Bar Council of India, New Delhi.
4. President J&K and Ladakh, High Court, Bar Association Jammu/Srinagar.
5. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
- ✓ 6. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
7. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
8. Mr. _____
.....for information.


(Registrar Administration)